GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 3293
TO BE ANSWERED ON 16.12.2024

Illegal Trading of Flora and Fauna

3293.   SHRI KANWAR SINGH TANWAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a)   whether there has been an increase in the illegal trading of wild fauna and flora in each of the last three years;
(b)   if so, whether the incidences of illegal trade of wild fauna and flora including the value of the said trading came to the cognizance of the Government in various States especially in Uttar Pradesh during the said period;
(c)   if so, the details of such incidences, State-wise;
(d)   the steps taken by the Government to curb the illegal trading of wildlife fauna and flora in the country along with the institutional changes made in this regard; and
(e)   the details of arrests made and properties seized in various States, particularly in Uttar Pradesh during the said period?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a), (b) and (c)   As per the records available with the Wild Life Crime Control Bureau and based on the cases reported and provided by State Law Enforcement Agencies, there is no increase in number of cases of illegal trade in wild life during the last three years.

(d)   The following are the important steps taken by Government for control of illegal wild life trade:

   i.   The Wild Life (Protection) Act, 1972 has been amended time to time for better protection of wild life.
   ii.   The Wild Life Crime Control Bureau has been established for control of illegal trade in wild life and its products.
   iii.   The Wild Life Crime Control Bureau participates in global operations in coordination with INTERPOL.
   iv.   The Wild Life Crime Control Bureau conducts sensitization and capacity building programmes for enforcement agencies, including the State Police and Forest department officials, for combatting wild life crime.
   v.   India is a signatory to the Convention on International Trade in Endangered Species of Wild Fauna and Flora (CITES) that regulates international trade in wild life and its derivatives.

vi.   Provisions of CITES have been incorporated in the Wild Life (Protection) Act, 1972.

vii.   Financial and technical assistance is provided to the States/Union Territories under Centrally Sponsored Scheme of Integrated Development of Wildlife Habitats, for better conservation and management of wildlife and its habitat.

viii.   The National Tiger Conservation Authority for conservation of tigers and their habitat has been established.

(e)   The information regarding arrests made in various States in connection with illegal wildlife trade as available with the Wild Life Crime Control Bureau during the last three years, is placed as **Annexure.** Further, the details of the properties seized by different authorities in various states in connection with illegal wildlife trade is not collated at the level of the Ministry.

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Annexure referred to in reply to part (e) of the Lok Sabha Unstarred Question No. 3293 due for reply on 16.12.2024 regarding "Illegal Trading of Flora and Fauna".

Details of arrests made in various States in connection with illegal wildlife trade as available with the Wild Life Crime Control Bureau during the last three years

S.No	State	No. of accused arrested		
		2021-22	**2022-23**	**2023-24**
1	Andhra Pradesh	12	-	2
2	Arunachal Pradesh	-	-	1
3	Assam	38	31	19
4	Bihar	13	5	11
5	Chhattisgarh	15	19	10
6	Delhi	13	8	4
7	Goa	-	-	3
8	Gujarat	2	15	15
9	Haryana	5	1	-
10	Himachal Pradesh	7	3	1
11	Jammu & Kashmir	-	1	7
12	Jharkhand	2	9	5
13	Karnataka	8	21	-
14	Kerala	20	3	14
15	Madhya Pradesh	46	40	31
16	Maharashtra	38	18	15
17	Manipur	-	5	1
18	Meghalaya	4	3	-
19	Mizoram	-	-	2
20	Nagaland	-	2	-
21	Odisha	25	30	19
22	Punjab	2	1	-
23	Rajasthan	12	10	7
24	Tamil Nadu	30	40	29
25	Telangana	3	4	1
26	Uttar Pradesh	45	22	24
27	Uttarakhand	4	10	17
28	West Bengal	49	28	38

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